

MINUTES OF THE MEETING No. 50/11 dated 16.3.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem.Div)
4. Shri S.K Aggarwal, DC (MSME)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.49/11 for confirmation and confirmed and adopted the same without any change.

Case No A-52 NC No.50/11 Dated 16.3.11	M/ s Hindustan Unilever Ltd, Mumbai F.No. 01/83/162/ 965/AM11/DES-IV 1) RLA F.No.03/94/40/112/AM10 2) RLA F.No.03/94/40/113/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 15.3.2011 offered by the representative of Deptt. of C&PC (Chem. Div) the Committee decided to call for the following information from the firm as under:-

1. Details of manufacturing process;
2. Complete material balance;
3. Copies of proforma invoices indicating sales volume of by-products
4. C.A Certificate about production and consumption data for the last 2 years
5. Composition of export products with specification; and
6. As per present policy, value addition shall be 15%, whereas as per your application value addition is 5% please clarify

A letter issued on 25.3.2011.

Accordingly the case may be re-listed on 13.4.2011.

Case No M-334	M/ s Thomson Press (I) Ltd, N. Delhi
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NC No.50/11 Dated 16.3.11	F.No. 01/83/50/1144/AM08/DES-IV RLA F.No.05/24/40/232/AM08 Lic. No.0510208782 dated 10.9.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Printed Pocket Diary-Comb Bound	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Uncoated (50-150 GSM)	1.10 Kg/Kg content in export
2.	Digital Plate	Upto 2% of FOB value
3.	Plastic Combs Binders (of Rel. Size)	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-335 NC No.50/11 Dated 16.3.11	M/ s Thomson Press (I) Ltd, N. Delhi F.No. 01/83/50/1011/AM07/DES-IV RLA F.No.05/24/40/600/AM07 Lic. No.051093501 dated 31.10.2006
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee noted that the licence have been issued as per SION A-1569. However, the firm have requested one item which was not appearing in SION. The Committee discussed the matter and decided to approve the case as under:-

1. White Telephone Directory Paper (40 GSM) – 1.10 kg/Kg content in export;
2. Item No.1 input under SION A-1569 - Not allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-336 NC No.50/11 Dated 16.3.11	M/ s Thomson Press (I) Ltd, N. Delhi F.No. 01/83/50/685/AM06/DES-IV RLA F.No.05/24/40/914/AM06 Lic. No.0510177576 dated 28.2.2006
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Bed stead Brochure/Printed Loose Sheet of Bed stead Brochure	1 Kg.

Import Item

S.No.	Description of Item	Quantity
1.	Coated Art Paper of Rel. GSM	1.10 Kg/Kg content in export
2.	Art Card of Rel.GSM	- do -
3.	Digital Plate	2% of FOB value
4.	Rel. Printing Ink	10 gm/Kg of paper used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-337 NC No.50/11 Dated 16.3.11	M/ s Thomson Press (I) Ltd, N. Delhi F.No. 01/83/50/1380/AM08/DES-IV RLA F.No.05/24/40/538/AM08 Lic. No.0510210750 dated 18.10.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Printed Booklet (2 Leaf) + Inlay (1 Leaf)	1 Kg.

Import Item

S.No.	Description of Item	Quantity
1.	2/S Coated Art Paper 130 GSM	1.10 Kg
2.	Digital Plate	Upto 2% of FOB value
3.	Printing Ink	10 gm/Kg of Paper used
4.	Corrugated boxes for Packing	As per Packaging Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-338 NC No.50/11 Dated 16.3.11	M/ s Thomson Press (I) Ltd, N. Delhi F.No. 01/83/50/408/AM09/DES-IV RLA F.No.05/24/40/67/AM09 Lic. No.0510220940 dated 26.5.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary Blocks untrimmed	1.12 Kg/Kg content in export or As applied for whichever is less
2.	Uncoated Printed paper (60 GSM)	- do -
3.	5 Ply Box Corrugated Cartons	As per Packaging Policy
4.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
5.	PVC coated paper (170-240 GSM)	1.05 Sq. Mtr/Sq. Mtr. Content in export
6.	Sewing thread	1.02 mtr/mtr. Content in export
7.	Polyester Satin Ribbon (3 mm to 6 mm)	- do -
8.	Digital Plate	Upto 2% of FOB value
9.	Printing Ink	1.02 gm/kg of export
10.	Glue	1 Kg/100 Kg of paper used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-339 NC No.50/11 Dated 16.3.11	M/ s Thomson Press (I) Ltd, N. Delhi F.No. 01/83/50/2057/AM08/DES-IV RLA F.No.05/24/40/643/AM08 Lic. No.0510215778 dated 1.2.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Multicolour Printed Magazine. TITLE-INDIA TODAY INTERNATIONAL	1 Kg.

Import Item

S.No.	Description of Item	Quantity
1.	Light Weight Coated paper 48 GSM	1.20 Kg/Kg content in export
2.	Art paper 90 GSM	- do -
3.	W/O Heat Set Printing Ink	10 gm
4.	Digital Plate	Upto 3% of FOB value
5.	Corrugated Boxes – 5 Ply Box	As per Packaging Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-340 NC No.50/11 Dated 16.3.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/482/AM07/DES-IV RLA No.17/24/40/27/AM07 Lic.No.1710001371 dated 26.7.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 15.3.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
Stearyl Amine	Tallow Amine (Stearyl Amine)

The quantity and other description mentioned in the minutes of ALC M.No. 39/11 dated 29.12.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-341 NC No.50/11 Dated 16.3.11	M/ s Esteem Inds Ltd, Goa F.No.01/82/50/626/AM07/DES-IV RLA No.17/24/40/30/AM07 Lic.No.1710001387 dated 26.7.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated

15.3.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
Stearyl Amine	Tallow Amine (Stearyl Amine)

The quantity and other description mentioned in the minutes of ALC M.No. 38/11 dated 23.12.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-342 NC No.50/11 Dated 16.3.11	M/ s Emami Ltd, Kolkata F.No.01/83/50/331/AM11/DES-IV RLA No.02/24/40/0079/AM11 Lic.No.0210146357 dated 12.8.2010
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The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide U.O.No.23(1)/2009/Chem dated 15.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Emita Deo Female and Emita Deo Male Wild Spirit	Emita Deo Male Wild Spirit

The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 17.11.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-343 NC No.50/11 Dated 16.3.11	M/ s Emami Ltd, Kolkata F.No.01/83/50/332/AM11/DES-IV RLA No.02/24/40/0080/AM11
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The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide U.O.No.23(1)/2009/Chem dated 15.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Emita Deo Female and Emita Deo Male Wild Spirit	Emita Deo Female

The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 17.11.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-344 NC No.50/11 Dated 16.3.11	M/ s Polycoat Powders Ltd, Mumbai F.No. 01/83/162/ 921/AM11/DES-IV RLA F.No.03/24/40/2061/AM04 Lic.No.0310253339 dated 17.2.2004
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No.Nil dated 16.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Epoxy Polyester Powder Thermosetting Powder Coating (Pigment content 15+/- 1%, Resin Content 65+/- 2%)	100 Kg	1. Pigment, Colouring Agent/Opecifier (a) Carbon Black (b) Titanium Dioxide Rutile 2. Barium Sulphate (Extender) 3. Epoxy Resin (100% Active) Binder 4. Polyester Resin (100% Active) Saturated Non Yellowing Hardener 5. Additive Flow Control Agent	0.2 Kg 14.8 Kg 19.0 Kg 32.5 Kg 32.5 Kg 1.0 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-345 NC No.50/11 Dated 16.3.11	M/ s Kanishka Flora Chem India, Chennai F.No. 01/83/50/ 1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 13.4.2011.

Case No M-346 NC No.50/11 Dated 16.3.11	M/ s Brakewel Autmotive Components (I) Pvt. Ltd, F.No. 01/83/50/35/AM08/DES-IV RLA F.No.05/24/40/0030/AM08 Lic.No.0510202531 dated 16.4.2007
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No.Nil dated 16.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Clutch Facing	1 Kg	1. Glass Rovings/Fibres (Diff Grades) Glass	0.700 Kg
		2. Phenol	0.300 Kg
		3. Synthetic Rubber (NBR)	0.300 Kg
		4. Meta-Para Cresol	0.150 Kg
		5. Toluene	0.750 Kg

Note: No repeat licence should be issued on these norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-347 NC No.50/11 Dated 16.3.11	M/ s Brakewel Autmotive Components (I) Pvt. Ltd, F.No. 01/83/50/36/AM08/DES-IV RLA F.No.05/24/40/0031/AM08 Lic.No.0510202533 dated 16.4.2007
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide U.O.No.Nil dated 16.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Brake Lining	1 Kg	1. Asbestos Fiber/Yarn (Chryostile Grades)	0.600 Kg
		2. Phenol	0.300 Kg
		3. Glass Rovings/Fibres (Diff. Grades)	0.150 Kg
		4. Steel Wool	0.060 Kg
		5. Meta-Para Cresol	0.05 Kg
		6. Sy. Rubber (NBR)	0.04 Kg
		7. Toluene	0.25 Kg

Note: No repeat licence should be issued on these norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:30.03.2011
	Decision : The Committee considered the case as per agenda. The cases were discussed in the presence of technical members and the Chairman decided to defer the case for two weeks. Accordingly the case may be re-listed on 30.3.2011.			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:30.03.2011
	Decision : The Committee considered the case as per agenda. The cases were discussed in the presence of technical members and the Chairman decided to defer the case for two weeks. Accordingly the case may be re-listed on 30.3.2011.			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:30.03.2011
	Decision : The Committee considered the case as per agenda . It was decided to call for the exact details of export items as the Moisture Content is shown as 3% Max. in the RLA's Condition Sheet and is shown as 0.3% in the application. A letter to go to RLA/Firm. Letter issued on 11.3.2011. Accordingly the case may be re-listed to 30.3.2011..			

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda. The cases were discussed in the presence of technical members and the Chairman decided to defer the case for two weeks. Accordingly the case may be re-listed on 6.4.2011.			

5	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

6	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

7	Case No.:2/21/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00117/AM10/	RLA File :02/24/040/00123/AM10/	Lic.No/Date:0210131544 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:3/21/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00118/AM10/	RLA File :02/24/040/00124/AM10/	Lic.No/Date:0210131545 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg

Toluene insoluble 36% Min.)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:4/21/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00119/AM10/	RLA File :02/24/040/00125/AM10/	Lic.No/Date:0210131546 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:1/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00204/AM10/	RLA File :02/24/040/00200/AM10/	Lic.No/Date:0210136835 21.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:2/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00205/AM10/	RLA File :02/24/040/00201/AM10/	Lic.No/Date:0210136843 22.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:7/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00210/AM10/	RLA File :02/24/040/00208/AM10/	Lic.No/Date:0210136888 22.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:8/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/85/050/00211/AM10/	RLA File :02/24/040/00204/AM10/	Lic.No/Date:0210136944 25.01.2010	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 10/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/85/050/00213/AM10/	RLA File :02/24/040/00209/AM10/	Lic.No/Date:0210137014 27.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 16.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coat Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coat Tar Pitch (Had Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.

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Case No.:10/42/83-ALC1/2010	Party Name:EI DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00778/AM11/	RLA File :34/24/040/00011/AM11/	Lic.No/Date:3410026919 28.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5SC/Prevathon 5SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active Ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.019 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.086 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved								
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10/8413 dt. 4.2.2011 stating that the weighted average yield comes to 10.10% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.10% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Black Pepper</td><td>20.2 MT</td><td>Light Black Pepper (Light Berries)</td><td>200 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Oleoresin Black Pepper	20.2 MT	Light Black Pepper (Light Berries)	200 MT
	Item of Export	Qty	Item of Import	Qty								
Oleoresin Black Pepper	20.2 MT	Light Black Pepper (Light Berries)	200 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

18	Case No.:11/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00779/AM11/	RLA File :34/24/040/00249/AM10/	Lic.No/Date:3410026928 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorantraniliprole 5% SC (Rynaxypyr 5SC/Prevathon 5SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active Ingredient)	0.052 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.019 Kg
			4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.015 Kg
			5. Rhodopol 23 (AG-Rho Pol 23W) (Xanthan Gum)	0.003 Kg
			6. Proxyl GXL (Proxel GXL)	0.001 Kg
			7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
			8. Propylene Glycol (Propanediol)	0.086 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

	Case No.:16/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00784/AM11/	RLA File :34/24/040/00251/AM10/	Lic.No/Date:3410026930 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 16.3.2011, the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active Ingredient)	0.194 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.010 Kg
		5. Rhodopol 23 (AG-Rho Pol 23W) (Xanthan Gum)	0.0026 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.069 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 17/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00785/AM11/	RLA File :34/24/040/00250/AM10/	Lic.No/Date:3410026929 29.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5SC/Prevathon 5SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active Ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.019 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.086 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10/8153 dt. 11.2.2011 stating that the weighted average yield comes to 9.31% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	1.9 MT	Light Black Pepper (Light Berries)	19.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.:65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011			

24	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011			

25	Case No.:29/42/83-ALC1/2010	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00797/AM11/	RLA File :05/23/040/00234/AM10/	Lic.No/Date:0510264585 20.05.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

26	Case No.:51/46/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00896/AM11/	RLA File :30/24/040/00009/AM11/	Lic.No/Date:3010067066 24.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Triazophos 40% EC	1 Kg	1. Triazophos 40% EC 2. Emulsifiers (based on Dodecyl Benzene Sulphonic ester and polyglycil ethoxylate ester) 3. Solvent (C-9)	0.480 Kg 0.150 Kg 0.340 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:42/46/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00887/AM11/	RLA File :05/23/040/00053/AM11/	Lic.No/Date:0510265266 02.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
S.No.	Description of Item	Quantity	
1.	Greeting Cards with Color Envelopes	100 No.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Card Board Coated (Rel.GSM)	1.02 Kg./Kg content in export	
2.	Uncoated paper (for colored envelopes) (Rel. GSM)	1.02 Kg/Kg content in export	
3.	Stamping foil (Printing purpose)	1.10 sq. meter/sq. meter content in export	

4.	Satin Ribbon (Width ½)	1.02 meter/meter content in export
5.	Art Paper Coated (Rel. GSM)	1.02 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 43/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00888/AM11/	RLA File :07/21/040/00157/AM11/	Lic.No/Date:0710072181 10.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 15/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
HQ File :01/83/050/00783/AM11/	RLA File :34/24/040/00009/AM11/	Lic.No/Date:3410027261 17.06.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..

Case No.: 15/46/83-ALC1/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
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30	HQ File :01/83/050/00860/AM11/	RLA File :34/24/040/00058/AM11/	Lic.No/Date:3410027274 17.06.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.				

31	Case No.:26/42/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00794/AM11/	RLA File :05/23/040/00061/AM11/	Lic.No/Date:0510266662 22.06.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.				

32	Case No.:34/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00879/AM11/	RLA File :34/24/040/00022/AM11/	Lic.No/Date:3410027334 24.06.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..				

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Case No.: 14/42/83-ALC1/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00782/AM11/	RLA File :03/94/040/00266/AM11/	Lic.No/Date:0310585574 30.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/29/2010-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Thisophosphoryl Chloride (PSCL3)	1 Kg	1. Yellow Phosphorous 2. Sulphur	0.196 Kg 0.203 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:13.04.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. A letter to go to firm. Accordingly the case may be re-listed on 13.4..2011..

35	Case No.: 6/42/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
	HQ File :01/83/050/00774/AM11/	RLA File :03/95/040/00319/AM11/	Lic.No/Date:0310585786 03.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/2/2010-Ch.II dated 16.3.2011, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pretilachlor 50% EC (Rifit 500 EC)	1 Litre	1. 2,6 Diethyl Aniline 2. Propoxy Ethyl Chloride 3. Chloro Acetyl Chloride 4. Solvent C-9	0.272 Kg 0.239 Kg 0.191 kg 0.362 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.: 35/46/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00880/AM11/	RLA File :34/24/040/00078/AM11/	Lic.No/Date:3410027603 03.08.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

37	Case No.: 54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

38	Case No.: 53/46/83-ALC1/2010	Party Name:KRISHI RASA YAN EXPORTS PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00898/AM11/	RLA File :02/24/040/00085/AM11/	Lic.No/Date:0210146544 16.08.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.

39	Case No.: 55/46/83-ALC1/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00900/AM11/	RLA File :02/24/040/00071/AM11/	Lic.No/Date:0210146545 16.08.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

40	Case No.:56/46/83-ALC1/2010		Party Name:CHEMIZOL ADDITIVES PVT.LTD,		Meet No/Date:50/83-ALC1/2010 16.03.2011		Status:Case Approved	
	HQ File :01/83/050/00901/AM11/		RLA File :07/24/040/00176/AM11/		Lic.No/Date:0710073639 17.08.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/28/2009-Ch.II dated 24.2.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Hiper 360 (Containing 9.1 Dialkylpolysulphide and 1.9% of Di Mercapto thiadiazole Derivative)		1 Kg	1. ADDITIN RC 2540 (Di Alkylpolysulphide) 2. ADDITIN RC 4801 (Alkyl Succinic acid semi ester) 3. ADDITIN RC 8210 (Di Mercapto thiadiazole derivative)		0.092 Kg 0.0081 Kg 0.019 kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

41	Case No.: 3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

	Case No.: 13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:

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Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/02/09-10/7282 dt. 31.12.2010 stating that the weighted average yield comes to 11.52% whereas the firm has applied at 7% yield, the Committee decided to approve the case at 11.52% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Tumeric	2.79 MT	Turmeric	24.20 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/02/09-10/6428 dt. 29.11.2010 stating that the weighted average yield comes to 26.81% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 26.81% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	2.76 MT	Nutmeg	10.30 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

44	Case No.:20/46/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00865/AM11/	RLA File :34/24/040/00081/AM11/	Lic.No/Date:3410027917 08.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

45	Case No.: 41/46/83-ALC1/2010	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00886/AM11/	RLA File :05/23/040/00127/AM11/	Lic.No/Date:0510272451 09.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.3.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 13.4.2011..			

46	Case No.:36/46/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00881/AM11/	RLA File :31/24/040/00115/AM11/	Lic.No/Date:3110044669 14.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

47	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and as per written comments of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/109/2010-Ch.II dated 28.2.2011, the case has been referred to M/o Mines on 25.3.2011 for their comments. Accordingly the case may be relisted on 13.4.2011.			

48	Case No.:22/34/83-ALC1/2010	Party Name:ASHA TRANS PHARMA PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00613/AM11/	RLA File :03/94/040/00508/AM11/	Lic.No/Date:0310593262 21.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/08/2011-Ch.II dated 16.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Preparation Liquid	1 Kg	1. Nitro Cellulose Resin 2. Relevant Organic/Inorganic Pigment 3. Relevant Solvent i.e. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..

50	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

51	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

52	Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

53	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic.No/Date:0410117584 28.09.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by this office. Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

54	Case No.:22/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00790/AM11/	RLA File :08/24/040/00182/AM10/	Lic.No/Date:0810092685 30.09.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.

55	Case No.:62/46/83-ALC1/2010	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00907/AM11/	RLA File :08/24/040/00208/AM11/	Lic.No/Date:0810092926 08.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/59/2006-PC.II dated 16.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Putty Base & Activator packed in Plastic Bags of Different Sizes (165 x 95mm, 169 x 95mm, 215 x 150mm and 165 x 150mm)	1 Kg net weight of export product	1. Epoxy Resin Bisphenol A/F 2. Relevant Plastic Bags (165 x 95mm, 169 x 95mm, 215 x 150mm and 165 x 150mm)	0.1350 kg Net to net
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

57	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.3.2011..			

	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
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58	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 13.4.2011..				

59	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..				

60	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 13.4.2011..				

61	Case No.:17/34/83-ALC1/2010		Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:50/83-ALC1/2010 16.03.2011		Status:Case Approved	
	HQ File :01/83/050/00608/AM11/		RLA File :30/24/040/00039/AM11/		Lic.No/Date:3010070201 14.10.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Metribuzin 70% W.P		1 Kg	Metribuzin Technical 95%		0.7368 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

62	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to transfer the case to DOT. U.O sent to DOT on 11.2.2011. Accordingly the case may be re-listed on 13.4.2011.

63	Case No.: 27/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00872/AM11/	RLA File :03/94/040/01027/AM08/	Lic.No/Date:0310597100 15.10.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

64	Case No.: 2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.4.2011.			

65	Case No.: 24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.1.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

66	Case No.: 45/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
	HQ File :01/83/050/00890/AM11/	RLA File :07/21/040/00521/AM11/	Lic.No/Date:0710074875 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:- <u>Export Item:</u> As per application <u>Import Item</u>			

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 46/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00891/AM11/	RLA File :07/21/040/00520/AM11/	Lic.No/Date:0710074876 19.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.

Case No.: 58/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Approved
HQ File :01/83/050/00903/AM11/	RLA File :07/21/040/00523/AM11/	Lic.No/Date:0710074888	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00858/AM11/	RLA File :34/24/040/00187/AM11/	Lic.No/Date:3410028389 21.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/14/2010-PC.II dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Oil Soluble Demulsifier (SOT 1098)	1 Kg	1. Product – 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg
		2. EPX-555 (Phenol Formaldehyde Resin Ethoxylate)	0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:37/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00882/AM11/	RLA File :34/24/040/00186/AM11/	Lic.No/Date:3410028388	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/14/2010-PC.II dated 16.3.2011, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Oil Soluble Demulsifier (SOT 1098)	1 Kg	1. Product – 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg
		2. EPX-555 (Phenol Formaldehyde Resin Ethoxylate)	0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/46/83-ALC1/2010

Party Name:TARAK CHEMICALS PVT LTD

Meet No/Date:50/83-ALC1/2010
16.03.2011

Status:Case
Approved

HQ File :01/83/050/00883/AM11/

RLA File :34/24/040/00183/AM11/

Lic.No/Date:3410028387
21.10.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/14/2010-PC.II dated 16.3.2011, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Oil Soluble Demulsifier (SOT 1035 A)	1 Kg	1. Kemelix D-510 (Polyimine Ethoxylate/Propoxylate)	0.100 Kg
		2. Witbreak GBG-3172 (Phenol Formaldehyde Resin Ethoxylate)	0.050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/46/83-ALC1/2010

Party Name:E I DUPONT INDIA PVT LIMITED

Meet No/Date:50/83-ALC1/2010
16.03.2011

Status:Case
Deferred

HQ File :01/83/050/00859/AM11/

RLA File :34/24/040/00162/AM11/

Lic.No/Date:3410028418
25.10.2010

Defer
Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..

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Case No.:12/46/83-ALC1/2010

Party Name:PRABHU POLY COLOR PRIVATE
LIMITED

Meet No/Date:50/83-ALC1/2010
16.03.2011

Status:Case
Deferred

HO File :01/83/050/00857/AM11/

RLA File :04/24/040/00185/AM11/

Lic.No/Date:0410118352

Defer

74			26.10.2010	Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.				

75	Case No.:25/42/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00793/AM11/	RLA File :30/24/040/00044/AM11/	Lic.No/Date:3010070561 02.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lufenuron 5% EC	1 Kg	1. Lufenuron Technical 97%	0.050 Kg
			2. Emulsifiers (non-ionic polyoxyethylene ether)	0.080 Kg
			3. Solvent (Aromex)	0.870 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:25/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

77	Case No.:26/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date:3410028500 03.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

78	Case No.:39/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00884/AM11/	RLA File :03/94/040/01305/AM08/	Lic.No/Date:0310600299 04.11.2010	Defer Date:13.04.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.

79	Case No.: 24/46/83-ALC1/2010	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00869/AM11/	RLA File :34/24/040/00194/AM11/	Lic.No/Date:3410028539 09.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

80	Case No.: 40/34/83-ALC1/2010	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status: Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

81	Case No.:42/34/83-ALC1/2010		Party Name:SILVER OAK LABORATORIES PVT.LTD.		Meet No/Date:50/83-ALC1/2010 16.03.2011		Status:Case Approved	
	HQ File :01/83/050/00633/AM11/		RLA File :05/24/040/00236/AM11/		Lic.No/Date:0510276697 10.11.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Volare Talc (Talcum Powder)		100 Kg	Trish for Talc 164791 (Perfume)		1.005 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

82	Case No.:43/34/83-ALC1/2010		Party Name:SILVER OAK LABORATORIES PVT.LTD.		Meet No/Date:50/83-ALC1/2010 16.03.2011		Status:Case Approved	
	HQ File :01/83/050/00634/AM11/		RLA File :05/24/040/00237/AM11/		Lic.No/Date:0510276698 10.11.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		

Baby Talc (Talcum Powder)	100 Kg	1. Fragrance Baby Touch 2. Cosflor Small Leaved Lime Blossom) OS-IA (Plant Extract)	1.005 Kg 0.3015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

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Case No.:21/34/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved									
HQ File :01/83/050/00612/AM11/	RLA File :10/24/040/00066/AM11/	Lic.No/Date:1010040835 11.11.2010	Defer Date:									
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/04/10-11/8449 dt. 1.3.2011 stating that the weighted average yield comes to 20.71% whereas the firm has applied at 15.5% (Ole-13% and Oil-2.5%) yield, the Committee decided to approve the case at 20.71% (Ole-15.11% and Oil 5.60%) yield as under:-												
<u>Export Item:</u>												
<table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Black Pepper Oleoresins</td><td>3.02 MT</td></tr><tr><td>2.</td><td>Black Pepper Oil</td><td>1.12 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	Black Pepper Oleoresins	3.02 MT	2.	Black Pepper Oil	1.12 MT
S.No.	Description of Item	Quantity										
1.	Black Pepper Oleoresins	3.02 MT										
2.	Black Pepper Oil	1.12 MT										
<u>Import Item</u>												
<table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Light Black pepper (Light Berries)</td><td>20.01 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	Light Black pepper (Light Berries)	20.01 MT			
S.No.	Description of Item	Quantity										
1.	Light Black pepper (Light Berries)	20.01 MT										
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

Case No.:41/34/83-ALC1/2010	Party Name:BHAVIN INDUSTRIES	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
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85	HQ File :01/83/050/00632/AM11/	RLA File :03/94/040/00711/AM11/	Lic.No/Date:0310601090 12.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/11/2011-PC.II dated 9.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Super White Master Batches (containing 20+/-1% LLDPE & 80+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2029 Kg 0.8290 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011 and 25.3.2011.. Accordingly the case may be relisted on 13.4.2011			

87	Case No.:50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011 and 25.3.2011.. Accordingly the case may be relisted on 13.4.2011			

88	Case No.:66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

	Case No.:22/38/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00701/AM11/	RLA File :31/24/040/00167/AM11/	Lic.No/Date:3110045440 15.11.2010	Defer Date:

89

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/18/2011-TSW/ dated 11.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stitch Bonded Glass Fibre Fabrics	1 Kg	Glass Roving (SE 1500 2400 C-F Tack-Pak BP)	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:23/46/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
HQ File :01/83/050/00868/AM11/	RLA File :34/24/040/00211/AM11/	Lic.No/Date:3410028589 16.11.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

91

Case No.:63/46/83-ALC1/2010	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
HQ File :01/83/050/00908/AM11/	RLA File :08/24/040/00031/AM11/	Lic.No/Date:0810093991 22.11.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

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Case No.:49/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
HQ File :01/83/050/00894/AM11/	RLA File :31/24/040/00175/AM11/	Lic.No/Date:3110045580 23.11.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

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Case No.:50/46/83-ALC1/2010	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
HQ File :01/83/050/00895/AM11/	RLA File :31/24/040/00149/AM11/	Lic.No/Date:3110045606 24.11.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

94	Case No.:11/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00856/AM11/	RLA File :34/24/040/00166/AM11/	Lic.No/Date:3410028659 25.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

95	Case No.:32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

96	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to checkup from Policy Division regarding exportability of Mustard Oil Aroma (Essential Oil of Mustard). A letter issued to Policy Division on 25.3.2011. Accordingly the case may be re-listed on 13.4.2011.			

97	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

98	Case No.:47/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00892/AM11/	RLA File :31/24/040/00156/AM11/	Lic.No/Date:3110045709 30.11.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

99	Case No.:13/38/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00692/AM11/	RLA File :10/24/040/00071/AM11/	Lic.No/Date:1010041045 02.12.2010	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

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Case No.:17/46/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status :Case Approved
HQ File :01/83/050/00862/AM11/	RLA File :05/23/040/00248/AM11/	Lic.No/Date:0510278808 07.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Greeting Cards with Color Envelopes	100 No.

Import Item

S.No.	Description of Item	Quantity
1.	Card Board Coated (Rel.GSM)	1.02 Kg/Kg content in export
2.	Uncoated paper (for colored envelopes) (Rel. GSM)	1.02 Kg/Kg content in export
3.	Stamping foil (Printing purpose)	1.10 sq. meter/sq. meter content in export
4.	Satin Ribbon (Width ½)	1.02 meter/meter content in export
5.	Art Paper Coated (Rel. GSM)	1.02 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/46/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
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101	HQ File :01/83/050/00855/AM11/	RLA File :10/24/040/00064/AM11/	Lic.No/Date:1010041147 09.12.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.				

102

Case No.:59/46/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00904/AM11/	RLA File :09/24/040/00350/AM11/	Lic.No/Date:0910044609 09.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Primalight – 28 GSM (Specialty paper used for printing of Bible)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Softwood Pulp	0.918 MT
2.	Titanium Dioxide	0.075 MT
3.	Catonic Starch	0.089 MT
4.	Calcium Carbonate	0.0006 MT
5.	Poly Kraft paper/Wrapper	As per Packaging Policy
6.	Core Pipes	- do -
7.	Core Plugs	- do -
8.	Stretch Film	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
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103	HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.2.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..				

104	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and as per written comments of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/109/2010-Ch.II dated 28.2.2011, the case has been referred to M/o Mines on 25.3.2011 for their comments. Accordingly the case may be relisted on 13.4.2011.				

105

Case No.:24/38/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
HQ File :01/83/050/00703/AM11/	RLA File :03/95/040/00624/AM11/	Lic.No/Date:0310605967 13.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/96/2005-Ch.II dated 11.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Potassium Fluoride (Anhydrous)	1 Kg	1. Potassium Carbonate 2. Fluorspar (Acid Grade)	1.252 Kg 0.853 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:40/46/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00885/AM11/	RLA File :30/24/040/00049/AM11/	Lic.No/Date:3010071456 15.12.2010	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.				

	Case No.:48/46/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00893/AM11/	RLA File :07/21/040/00695/AM11/	Lic.No/Date:0710076118 20.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 16.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/46/83-ALC1/2010

Party Name:E I DUPONT INDIA PVT LIMITED

Meet No/Date:50/83-ALC1/2010
16.03.2011

**Status:Case
Deferred**

HQ File :01/83/050/00863/AM11/

RLA File :34/24/040/00198/AM11/

Lic.No/Date:3410028861
22.12.2010

Defer
Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..

Case No.:60/46/83-ALC1/2010

Party Name:NAGARJUNA AGRICHEM LTD

Meet No/Date:50/83-ALC1/2010
16.03.2011

**Status:Case
Deferred**

HQ File :01/83/050/00905/AM11/

RLA File :09/24/040/00336/AM11/

Lic.No/Date:0910045025
03.01.2011

Defer
Date:13.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.

Case No.:61/46/83-ALC1/2010

Party Name:NAGARJUNA AGRICHEM LTD

Meet No/Date:50/83-ALC1/2010
16.03.2011

**Status:Case
Approved**

HQ File :01/83/050/00906/AM11/

RLA File :09/24/040/00320/AM11/

Lic.No/Date:0910045026
03.01.2011

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their

110	U.O.No.15022/30/2010-Ch.II dated 15.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Propiconazole 25% EC	1 Kg	1. 2,4 Dichloro Acetophenone 2. Bromine 3. 1,2,4 Triazole 4. 1,2 Pentanediol	0.256 Kg 0.194 Kg 0.068 Kg 0.121 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

112	Case No.:35/42/83-ALC1/2010	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00803/AM11/	RLA File :10/24/040/00072/AM11/	Lic.No/Date:1010041367 06.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.4.2011.			

113	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

114	Case No.:37/42/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00805/AM11/	RLA File :03/95/040/00815/AM11/	Lic.No/Date:0310610028 07.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 13.4.2011			

115	Case No.:38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

116	Case No.:64/46/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00909/AM11/	RLA File :08/24/040/00308/AM10/	Lic.No/Date:0810095324 07.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

117	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.4.2011.			

118	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

119	Case No.:42/42/83-ALC1/2010	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00810/AM11/	RLA File :03/95/040/00449/AM11/	Lic.No/Date:0310610200 10.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 13.4.2011			

	Case No.:44/42/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2010	Status:Case
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120			16.03.2011	Deferred
	HQ File :01/83/050/00812/AM11/	RLA File :17/24/040/00019/AM11/	Lic.No/Date:1710003694 11.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

121	Case No.:45/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00813/AM11/	RLA File :08/24/040/00035/AM11/	Lic.No/Date:0810095455 12.01.2011	Defer Date:16.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 13.4.2011			

122	Case No.:46/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00814/AM11/	RLA File :08/24/040/00059/AM11/	Lic.No/Date:0810095456 12.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011.. Accordingly the case may be relisted on 13.4.2011			

123	Case No.:47/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00815/AM11/	RLA File :08/24/040/00077/AM11/	Lic.No/Date:0810095457 12.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25/3/2011.. Accordingly the case may be relisted on 13.4.2011			

124	Case No.:48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011.. Accordingly the case may be relisted on 13.4.2011			

125	Case No.:49/42/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00817/AM11/	RLA File :03/95/040/00692/AM11/	Lic.No/Date:0310610606 12.01.2011	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 13.4.2011

126	Case No.: 16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

127	Case No.: 17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

128	Case No.: 19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

129	Case No.: 18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Accordingly the case may be re-listed on 13.4.2011..			

130	Case No.: 15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

131	Case No.:1/46/83-ALC1/2010	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00846/AM11/	RLA File :10/24/040/00113/AM11/	Lic.No/Date:1010041662 02.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

132	Case No.:2/46/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00847/AM11/	RLA File :33/24/040/00016/AM11/	Lic.No/Date:3310017634 03.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

133	Case No.:3/46/83-ALC1/2010	Party Name:KA WAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00848/AM11/	RLA File :03/94/040/00891/AM11/	Lic.No/Date:0310614149 03.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

134	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

135	Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

136	Case No.:6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

137	Case No.:8/46/83-ALC1/2010	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00853/AM11/	RLA File :03/94/040/00915/AM11/	Lic.No/Date:0310614887 08.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/10/2009-Ch.II dated 16.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl 80% WP	1 Kg	1. Oxadiazon Technical 92%	0.946 Kg
			2. Propargyl Chloride (on 100% basis)	0.220 Kg
			3. Xylene/Mix Xylene	0.400 Kg
			4. Supragil WP	0.002 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

139	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
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140	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

141	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011				

142	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011				

143	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011				

144	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:13.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011				

145	Case No.:8/50/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00958/AM11/	RLA File :03/94/040/00625/AM11/	Lic.No/Date:0310618389 28.02.2011	Defer Date:13.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011

146	Case No.:9/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00959/AM11/	RLA File :08/24/040/00296/AM11/	Lic.No/Date:0810096762 01.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

147	Case No.:10/50/83-ALC1/2010	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00960/AM11/	RLA File :03/95/040/00942/AM11/	Lic.No/Date:0310619000 02.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

148	Case No.:11/50/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM11/	RLA File :03/94/040/01058/AM11/	Lic.No/Date:0310619136 03.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

149	Case No.:12/50/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00962/AM11/	RLA File :03/95/040/00779/AM11/	Lic.No/Date:0310619299 03.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

	Case No.:13/50/83-ALC1/2010	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Approved
	HQ File :01/83/050/00963/AM11/	RLA File :03/95/040/00782/AM11/	Lic.No/Date:0310619308 03.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/6/2009-Ch.II dated 1.9.2009, the Committee decided to approve the case as under:-			

150	Export Item	Qty.	Import Item	Qty.
	Methamidophos	1 Litre	1. O,O Dimethyl Phosphoramido Thioate (DMPAT) 93%	0.965 Litre
			2. Di Methyl Sulphate	0.034 Litre
			3. Toluene	0.027 Litre
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

151	Case No.:20/50/83-ALC1/2010	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00970/AM11/	RLA File :05/23/040/00349/AM11/	Lic.No/Date:0510285045 03.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

152	Case No.:21/50/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00971/AM11/	RLA File :05/23/040/00341/AM11/	Lic.No/Date:0510285046 03.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.4.2011.			

153	Case No.:14/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

154	Case No.:22/50/83-ALC1/2010	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00972/AM11/	RLA File :03/94/040/01073/AM11/	Lic.No/Date:0310619650 04.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

155	Case No.:23/50/83-ALC1/2010	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:50/83-ALC1/2010 16.03.2011	Status:Case Deferred
	HQ File :01/83/050/00973/AM11/	RLA File :02/24/040/00214/AM11/	Lic.No/Date:0210155888 08.03.2011	Defer Date:13.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.4.2011			

Date:26.03.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer